

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

No. \_\_\_\_\_ Genl./HCS/2023

Dated, Delhi the

08 JUN 2023

23251 - 23351

Sub: Judgment/Order dated 26.05.2023 passed by Hon'ble Mr. Justice Jasmeet Singh in Bail Application No. 3171/2021 titled "Umesh Vs. State (NCT of Delhi)".

A copy of the letter no. 31393/Crl. dated 03.06.2023 bearing diary no. 1854 dated 05.06.2023 alongwith copy of judgment/order dated 26.05.2023 passed by Hon'ble Mr. Justice Jasmeet Singh in the abovesaid matter is being circulated for immediate compliance/necessary action to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Officer In-charge, Record Rooms (Criminal/Civil/Sessions), Central District, Tis Hazari Courts, Delhi.
3. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
4. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi

Encls. As above.

## IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 31393

Crl.

Dated

03/6/23

From:

The Registrar General,  
High Court of Delhi,  
New Delhi.

To,

- 1) The Ld. Principal District & Sessions Judge Headquarters, Delhi.
- 2) The Ld. Principal District & Sessions Judge, Central Distt., Tis Hazari Courts, Delhi.
- 3) The Ld. Principal District & Sessions Judge, North Distt., Tis Hazari Courts, Delhi.
- 4) The Ld. Principal District & Sessions Judge, West Distt., Tis Hazari Courts, Delhi.
- 5) The Ld. Principal District & Sessions Judge, New Delhi, Patiala House Courts, Delhi.
- 6) The Ld. Principal District & Sessions Judge, East Distt., KKD Courts, Delhi.
- 7) The Ld. Principal District & Sessions Judge, North East Distt., KKD Courts, Delhi.
- 8) The Ld. Principal District & Sessions Judge, Shahdara Distt., KKD Courts, Delhi.
- 9) The Ld. Principal District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.
- 10) The Ld. Principal District & Sessions Judge, Outer Distt., Rohini Courts, Delhi.
- 11) The Ld. Principal District & Sessions Judge, South-West Distt., Dwarka Courts, Delhi.
- 12) The Ld. Principal District & Sessions Judge, South Distt., Saket Courts, Delhi.
- 13) The Ld. Principal District & Sessions Judge, South-East Distt., Saket Courts, Delhi.
- 14) The Ld. Principal District & Sessions Judge, CBI Distt., Rouse Avenue Courts, Delhi.
- 15) Sh. Gaurav Rao, ASJ-01, (POCSO), South East Distric, Saket Courts, New Delhi/Successors Courts/Ld. Duty M.M.
- 16) The Commissioner of Police, PHQ, I.P. Estate, New Delhi.
- 17) The DCP Legal Cell District South-East, New Delhi.
- 18) The Member Secretary, DSLSA, 3<sup>rd</sup> Floor, Rouse Avenue Courts, Complex, Pandit Deen Dayal Upadhyay Marg, New Delhi-110002.
- 19) The SHO/IO/AO Police Station-Gokul Puri, Delhi.
- 20) The Secretary (Litigation) DSLSA Rouse Avenue Courts, Pandit Deen Dayal Upadhyay Marg, New Delhi-110002.
- 21) The Secretary, DSLSA Litigation, Patiala House Courts New Delhi.
- 22) The Incharge, Rape Crisis Cell, C-Block, 2<sup>nd</sup> Floor, Vikas Bhawan I.P. Estate, New Delhi-110002

**BAIL APPLICATION NO. 3171/2021**

Umesh

.....Petitioner

VERSUS

State (NCT Of Delhi)

.....Respondent

Petition under Section 439 of Code of Crl. Procedure for grant of regular bail in case relating to FIR No. 201/2019 U/s 363/376/506 IPC & 6 of POCSO Act, registered at Police Station, Gokulpuri, Delhi.

Sir,

I am directed to forward herewith for immediate compliance/necessary action a copy of order dated 26.05.2023 passed in the above mentioned petition by Hon'ble Mr. Justice Jasmeet Singh of this Court.

Other directions are contained in the enclosed copy of order.

Yours faithfully

A.O.J.(Crl)

For Registrar General

Encl: Copy of order dated 26.05.2023  
and memo of parties.

BEFORE THE HON'BLE HIGH COURT OF DELHI  
AT NEW DELHI

Bail App No. /2021

IN THE MATTER OF:

UMESH

...PETITIONER

Versus

STATE (NCT OF DELHI)

...RESPONDENT

(APPLICATION AGAINST THE ORDER DATED 19.07.2021  
PASSED BY HON'BLE COURT OF ASJ-I (NE),  
KARKARDOOMA COURTS, DELHI IN BAIL  
APPLICATION TITLED AS "STATE VS UMESH" FIR NO.  
201/19, U/S 363/376/506 IPC & 6 POCSO, P.S GOKULPURI.)

MEMO OF PARTIES

1. Umesh

S/o Shri Kishan Lal

R/o Village Sahajwan,

Distt. Badaun, Uttar Pradesh

...ACCUSED/APPLICANT

VERSUS

1. The State (NCT of Delhi)

MOB: 9891919168

EMAIL: dhcprosecutiondelhipolice

...RESPONDENTS

PETITIONERS

Through

Delhi:

Dated: 18<sup>th</sup> August, 2021

(SANCHIT VASHISTHA)

ADVOCATE

ENRL No. D-3093/2015

Ch: K-154, Tis Hazari Courts, Delhi

MOB No. 9958870496, 8178704654

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BAIL APPLN. 3171/2021  
UMESH

..... Petitioner

Through: Ms Prabhsahay Kaur, Ms Rachna Tyagi, Ms Shashi, Ms Taruna Panwar, Advs. for BBA

versus

STATE (NCT OF DELHI)

..... Respondent

Through: Mr. Ajay Vikram Singh, APP  
Mr. Abhinav Pandey, Secy., DSLSA  
Ms. Aishwarya Rao, Ms. Mansi Rao, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**

**26.05.2023**

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1. On 05.04.2023, it was recorded that the efforts of stakeholders are in the right direction and the files are being processed and the process of compensation is being initiated.
2. Ms. Kaur, learned counsel appearing for the *Bachpan Bachao Andolan* (BBA) states that there are severe bottlenecks faced in the process. She states that the files are not being made available to the Lawyers for conducting inspection.
3. On 12.12.2022, this Court had directed as under:-
 

*"6. With a view to pre-empt the difficulties likely to be faced qua file inspection by the proposed team of lawyers of BBA, I deem it fit to direct the Ld. Principal District and Sessions Judges to direct the concerned Judges/ Ahlmads / Record Room In-charge to identify and trace out the files of the disposed of POCSO*

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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ BAIL APPLN. 619/2021 & CRL.M.A. 7163/2022

MANISH

..... Petitioner

Through: Ms Prabhsahay Kaur, Ms Rachna  
Tyagi, Ms Shashi, Ms Taruna Panwar, Advs. for  
BBA

versus

STATE

..... Respondent

Through: Mr. Ajay Vikram Singh, APP  
Mr. Abhinav Pandey, Secy., DSLSA  
Ms. Aishwarya Rao, Ms. Mansi Rao, Adv.  
Ms. Neelam Narang, Add. PP, Ms. Y. Phazang,  
Legal Supervisor, DCW  
WSI Birmati Devi, PS SRRS (Railway)

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+ BAIL APPLN. 2612/2021  
AZAD BILLU @ BALLU

..... Petitioner

Through: Ms Prabhsahay Kaur, Ms Rachna  
Tyagi, Ms Shashi, Ms Taruna Panwar, Advs. for  
BBA

versus

STATE NCT OF GOVT. OF DELHI

..... Respondent

Through: Mr. Ajay Vikram Singh, APP  
Mr. Abhinav Pandey, Secy., DSLSA  
Ms. Aishwarya Rao, Ms. Mansi Rao, Adv.  
Ms. Neelam Narang, Add. PP, Ms. Y. Phazang,  
Legal Supervisor, DCW  
SI Deepak Sahu, PS Pul Prahladpur

*cases/ Rape cases/ other sexual offence cases expeditiously and to permit inspection by the Lawyers provided by BBA (in whose favour DSLSA issues entrustment/ authorization letter), so that the records can be inspected and appropriate applications for compensation can be filed at the earliest. Needless to say that these lawyers shall be sensitized with regard to maintaining the confidentiality and respect for privacy of the victim while inspecting records and making reports as proposed."*

4. Despite these directions, the concerned *Ahlmads*/ Record Room In-Charge are taking their own sweet time to make the files available to the lawyers and the rights of child victims are getting severely affected due to the same.
5. The learned Principal and District Sessions Judges are directed to identify the *Ahlmads* and Record Room In-Charge who are not complying with the order dated 12.12.2022, fix responsibility upon them and take disciplinary action against them.
6. The report be filed before the next date of hearing.
7. In addition, the addresses of the child victims to whom the compensation is to be paid are not being made available.
8. As per the SOP, the I.O. concerned has to contact the child victim and thereafter share the details with Rape Crisis Cell (RCC) Lawyer to move the application for compensation.
9. The order will be communicated to the DCP, Legal Cell to ensure immediate compliance.
10. The Secretary (Litigation), DSLSA who is present through video

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conferencing mode shall also ensure that necessary steps are taken in this regard.

11. It is brought to my notice that the Lawyers at BBA are available during the entire summer holidays.
12. This order be sent to respected District Judges so that files are made available for inspection. The stakeholders are at liberty to file an application for appropriate orders.
13. List on 28.07.2023.

*to take appropriate step*

MAY 26, 2023 / (MS)

*SD*  
JASMEET SINGH, J

[Click here to check corrigendum, if any](#)

TRUE COPY  
*AS*  
EXAMINER

